

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3432 of 2021

----

Jagat Mandal.

.....**Petitioner**

Versus

The State of Jharkhand.

...**Opposite Party**

----

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

-----

For the Petitioner

: Mr. Md. Shahid Yunus, Advocate

For the State

: Mr. Shailendra Kumar Tiwari, A.P.P.

-----

02/5-4-2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Deoghar Cyber P.S. Case No. 78 of 2020.

On a raid conducted in the house of the petitioner, Mobiles, SIMS, ATM Cards etc. were recovered. He was suspected to be involved in cyber crime.

It has been submitted by the learned counsel for the petitioner that the petitioner does not have any criminal antecedent. The petitioner is in custody since 16.11.2020.

Several co-accused persons have been granted bail by this Court in B.A. No. 2623 of 2021, B.A. No.2832 of 2021 and in B.A. No. 2975 of 2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Deoghar Cyber P.S. Case No. 78 of 2020, subject to the condition that one of the bailers should be close relative of the petitioner.

(Rongon Mukhopadhyay, J)

*Rakesh/-*